IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH

Jaipur, this the 27th August, 2008

CONTEMPT PETITION NO. 32/2008 IN ORIGINATION APPLICATION NO. 212/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Om Prakash Vishvakarma son of Shri Bulaki Ram aged about 50 years, at present working on the post of TTI, scale Rs.5500-9000/- Office of DCTI, Jaipur. Resident of 24, Green Avenue, Khatipura Road, Jaipur.

....APPLICANT

(By Advocate: Mr. P.V. Calla)

VERSUS

- 1. Shri K.C. Jaina, Chairman, Railway Board, Rail Bhawan, Raisina Road, New Delhi.
- 2. Shri Ashoka Gupta, General Manager, North Western Railway, Headquarter Office, Opposite Railway Hospital, Jaipur.
- 3. Shri Sunil Goyal, the Divisional Railway Manager, Jaipur Division, Power House Road, Jaipur.
- 4. Shri Lala Ram Meena, Senior DPO, DRM Office, Jaipur Division, Power House Road, Jaipur.

...RESPONDENTS

(By Advocate: Mr. V.S. Gurjar)

ORDER (ORAL)

The applicant has filed this Contempt Petition for alleged violation of the order dated 10.06.2008 whereby this Tribunal has directed the respondents to conduct the selection process to the post of CTI pursuant to the order dated 30.05.2008 with further direction to consider the cases of 22 persons as per seniority list dated

07/08.08.2001 (Annexure A/4) in addition to the persons whose names find mentioned in the order dated 30.05.2008 (Annexure A/1). Subsequently this order was modified on 08.07.2008. Opportunity was given to the respondents to consider the matter denovo. In that eventuality, the order dated 10.06.2008 need not be followed.

- 2. The respondents have filed reply. Along with the reply the respondents have placed on record the notification dated 22.07.2008 (Annexure CP R/3). Perusal of this document reveals that the selection process which was initiated on 30.05.2008, which the subject matter challenged in OA No. 212/2008, has been cancelled. It has been stated that respondents will proceed denovo.
- 3. In view of this development, we are of the view that the present Contempt Petition does not survives, which is accordingly disposed of with no order as to costs. Notices issued to the respondents are hereby discharged.

(B.L. KHATRI)

MEMBER (A)

(M.L. CHAUHAN)

MEMBER (J)

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